49 Written Answers

b<sub>e</sub> permitted to accompany the escort party.

5. If for good and valid reasons, an arrested woman has to ibe detained in police custody, it should be ensured that she is kept in the female lock-up at the police station, and where a separate lock up is not provided for females, she should be kept in a separate room and not in the male lock up. In addition, a male or female relative of the arrested woman should be permitted to stay on the premises of the police station and the place of custody of the arrested woman should be within his/her view. If no male or female relative is available, the services of some local female should be requisitioned and, if necessary, she should be paid for the services.

6.  $I_n$  every exceptional circumstances, police should ask for the custody of an arrested woman on remand. Before any such request is made, a gazetted police officer must satisfy himself about the grounds and the arrangements made for the safety of the arrested woman.

7. Whenever a woman is required to be examined as a witness in connection with a case, she should not be summoned to the police station as the proviso to Section 160(1) Cr. P. C. prohibits any male person under the age of 15 years or woman to appear at any place other than the place of his/her residence for the purpose of examination by the police.

police, wherever avai-8. Women lable, should be utilised for dealing with women and, in particular, for searching their person, escorting them to jail, and keeping watch on them while in police lock up As magisterial enquiry is mandatory into any case of death in police custody, a provision should be made in the police (Manual for prompt enquiry by a magistrate into every case of complaint of misbehaviour with women in police custody.

9. There is also the need for a change in the attitude of the police

to Questions

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and, in particular, of the subordinate ranks, towards women. It is, therefore, suggested that there should be adequate emphasis on the status o'f women and the need to treat them with respect and consideration in the various basic, 'in-service' and orientation training courses.

## Setting up of industries in the Central sector in Orissa

*233.	SHRI	DHANESHWAR
	MAJHI:	
SHRI MAHAPATRO:		LAKSHMANA
SHRI PRADHAN:		PATITPABAN

Will the Minister of INDUSTRY be pleased to state:

(a) what are the various industries proposed to be established in the Central Sector in Orissa during the period from 1977 to 1982 alongwith estimated outlay and the schedule of construction of each of them; and

(b) what is the progress of each of those projects and what are the reasons for the deviations from the original proposals?

THE MINISTER OF STATE IN THE MINISTRY OP INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) The information is being collected and will be laid on the Table of the House.

\*239. [Transferred to the 25th March, 1980].

रक्षा विकास संगठन द्वारा विकसित तकनीकी जियों कि जानकारी जेंग

💮 240. श्री सुदन्र सिंह मंडारी :

🔄 🙀 श्री जगदीश प्रसाद माधुरः

अी हरी संकर भाभड़ा :

क्या **रक्षा मंत्री यह बताने** की कृपा करेंगे। कि :

(क) क्या सरका र कम खर्च वाले ब्रौड्यो-गिक विकास के संबंध में देश की श्रावश्यकतरझों